

9.8.99

Learner Counsel for the petitioner nor his Associates is present when called nor any request has been made seeking adjournment on their behalf. This is an old matter pertaining to year, 1993, which have come up to-day for hearing from the warning list circulated ~~before~~ a month ago. In view of this the matter cannot be allowed to drag on indefinitely.

The O.A. is therefore, dismissed for default.

Learner Sr. Counsel Shri Bimal is present and heard.

Vice-Chairman

Kanchures)